F.No.C.50/126/2014-Ad.II
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise & Customs)

To

1. Chief Commissioner of Customs, Central Excise & Customs, Hyderabad Zone.
2. Chief Commissioner of Service Tax, Bangalore Zone.

Subject: By-election announced by the Commission vide its Press Note No. ECI/PN/35/2015, dated 26th May, 2015 – Appointment of Expenditure Observer – regarding.

Sir,

I am directed to forward herewith a copy of Election Commission of India’s letter No.464/Exp.Obs./BE/2015/EEPS/Vol.I, dated 28th May, 2015 and to say that vide its Press Note No. ECI/PN/35/2015, dated 26th May, 2015 has announced Bye-elections to 6 ACs in States of Kerala, Meghalaya, Madhya Pradesh, Tripura and Tamil Nadu and alongwith appointment letters in respect of following 2 IC & CES Officers as Expenditure Observers as under:

<table>
<thead>
<tr>
<th>Sl.No.</th>
<th>Name of Expenditure Observer</th>
<th>No.&amp; Name of AC[Distt.]</th>
<th>State</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Sh. P.C. Nayak (R-14816), IC &amp; CES</td>
<td>13-Pratapgarh(SC)AC [West Tripura]</td>
<td>Tripura</td>
</tr>
</tbody>
</table>

2. It is requested that Shri Sh. P.C. Nayak (R-14816), IC & CES and Md. Irfan Aziz (R-18699), IC & CES Assistant Commissioner, who is working under your charge may be directed to ensure his presence to his assigned AC/District HQ on the date notification of election i.e. on 03.06.2015.

Encl: As above.

Yours faithfully,

(Jai Prakash Sharma)
Under Secretary to the Government of India
Tel: 23095520

Copy to:-

1. The Website Manager, CBEC with the request to upload this letter along-with enclosures at the official website of CBEC.
2. The Secretary, (Shri Avinash Kumar, Under Secretary), Election Commission of India, New Delhi for information.

(Jai Prakash Sharma)
Under Secretary to the Government of India
ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001
No.464/Exp.Obs./BE/2015/EEPS/Vol.1

Dated: 28th May, 2015

To

Shri S. R. Sharma, Director (Ad.VIA) & Nodal Officer
M/o Finance, Deptt. of Revenue
Central Board of Excise & Customs
Room No.52, North Block
New Delhi
(dsad2-chee@nic.in)

Subject: Bye-elections announced by the Commission vide its Press Note No. ECI/PN/35/2015,
dated 26th May, 2015 –Appointment ofExpenditure Observers-Regarding.

Sir,

I am directed to refer to your letter no. C.50/126/2014-Ad.II, dated 10th December, 2014
and to state that the Commission vide its Press Note no. ECI/PN/35/2015, dated 26th May, 2015
(copy enclosed) has announced Bye-elections to 6 ACs in States of Kerala, Meghalaya, Madhya
Pradesh, Tripura and Tamil Nadu and appointed the following 2 IC&CES Officers as
Expenditure Observer as under:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of Expenditure Observer</th>
<th>No. &amp; Name of AC [Distt.]</th>
<th>State</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Sh. P. C. Nayak (R-14816), IC&amp;CES</td>
<td>13-Pratapgarh (SC) AC [West Tripura]</td>
<td>Tripura</td>
</tr>
<tr>
<td>2</td>
<td>Md. Irfan Aziz (R-18699), IC&amp;CES</td>
<td>46-Surma (SC) AC [Dholai]</td>
<td>Tripura</td>
</tr>
</tbody>
</table>

2. Appointment letter of above mentioned two Expenditure Observers are being forwarded
herewith with the request to communicate immediately to them to reach their assigned
AC/District HQ on the date of notification of election i.e. on 03.06. 2015.

Yours faithfully,

(S. K. RUDOLA)
SECRETARY

Copy to:-The Chief Electoral Officer, Tripura, Agartala for information and necessary action.(By Speed Post)

(S. K. RUDOLA)
SECRETARY
ELECTION COMMISSION OF INDIA

NO.464/OBS/2015/EMS

Date: 28-May-2015

To

P.C. Nayak
IC&CES: 2005


Date

Sr.,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 208 of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for Bye-elections being held during May-July 2015.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Tripura</th>
</tr>
</thead>
<tbody>
<tr>
<td>No. &amp; Name of Assembly Conspicuity With [District]</td>
<td>13-Pratapgarh [West Tripura]</td>
</tr>
</tbody>
</table>

You are allocated in above mentioned Constituency(ies). You are required to report on this duty by 03/06/2015.

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 208 of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be deductible to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However whenever you travel by train, it shall be as per your entitled class.

5. Request for permission for temporary absence, leave etc. should be taken up by you with the DG (EE) the Secretary (EE) concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have accorded. All requests for exemption should be routed through your Sponsoring Authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption requests have been accepted by the Commission.

6. You must reach the Constituency on the day of notification of election for a duration of 3 clear days. You will leave the constituency after submitting poll preparedness report (Expenditure Observer Report-I). You will again visit the constituency for second time on the date immediately after the date of withdrawal of candidates and shall remain in the constituency during the entire campaign period and shall leave the constituency only after the poll & re-poll if any is over. In the 2nd visit you are required to submit Expenditure Observer Report-II (within 3 days of withdrawal of candidates). Expenditure Observer Report-III (within twenty four hours of completion of polio-poll),You will visit in the District under which these Constituency(ies) falls once again after 30 days of declaration of results to help the District Election Officer (DEO) to prepare his report on the Accounts of Expenditure filed by the Candidates with the DEO. You may be required to stay in the district for 7 clear days to assist the DEO in scrutinizing the statements of accounts of election expenditure submitted by the candidate after the declaration of results. On completion of your duty as Observer, you will send a final report (Expenditure Observer Report- IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date.

7. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity if the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons.

Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.

1. Account Holder Name
2. Account No.
3. Bank Name
4. Branch Name
5. IFSC Code

Your user id and password for accessing the Observer portal is your Observer Code as Mentioned above. You should change your password on first login.

The link for Observer Portal is available on http://eci.nic.in or http://Observer.eci.nic.in

Yours faithfully,

(K.N.BHAR)
SECRETARY
ELECTION COMMISSION OF INDIA

NO.464/OBS/2015/EMS

Date: 28-May-2015

NIRVACHAN SADAN,
ASHOKA ROAD,NEW DELHI-110001

To

Mohammed Irfan Aziz
IC&CES: 2007


Sr.

in exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 206 of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for Bye-elections being held during May-July 2015.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Tripura</th>
</tr>
</thead>
<tbody>
<tr>
<td>No.&amp; Name of Assembly Constituency With [District]</td>
<td>46-Surma [Dhalai],</td>
</tr>
</tbody>
</table>

You are Allocated in above mentioned Constituency(ies). You are required to report on this duty by 03/09/2015

3. This allocation is subject to change, if the situation so warrants. Under Section 133CC of the Representation of the People Act 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be deductible to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

5. Request of permission for temporary absence, leave etc. should be taken up by you with the DG (EE)/ the Secretary (EE) concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have accorded. All requests for exemption should be routed through your Sponsoring Authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption requests have been accepted by the Commission.

6. You must reach the Constituency on the day of notification of election for a duration of 3 clear days. You will leave the constituency after submitting poll preparedness report (Expenditure Observer Report-I). You will again visit the constituency for second time on the date immediately after the date of withdrawal of candidates and shall remain in the constituency during the entire campaign period and shall leave the constituency only after the poll & re-poll if any is over. In the 2nd visit you are required to submit Expenditure Observer Report-II (within 3 days of withdrawal of candidates), Expenditure Observer Report-III (within twenty four hours of completion of poll/re-poll). You will visit in the District under which these Constituency(ies) fall once again after 30 days of declaration of results, to help the District Election Officer (DEO) to prepare his report on the Accounts of Expenditure filed by the Candidates with the DEO. You may be required to stay in the district for 7 clear days to assist the DEO in scrutinizing the statements of accounts of election expenditure submitted by the candidate after the declaration of results. On completion of your duty as Observer, you will send a final report (Expenditure Observer Report- IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date.

7. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity if the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons.

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Yours faithfully,

(K.N.BHAR)
SECRETARY
PRESS NOTE

Subject: Schedule for bye-elections to fill casual vacancies in the Legislative Assemblies of Meghalaya, Kerala, Tripura, Madhya Pradesh and Tamil Nadu – Regarding.

There are clear vacancies from the following Assembly Constituencies of the States mentioned against those, which need to be filled up:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>State</th>
<th>No. &amp; Name of Assembly Constituency</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Meghalaya</td>
<td>59-Chokpot (ST)</td>
</tr>
<tr>
<td>2.</td>
<td>Kerala</td>
<td>136-Aruvikkara</td>
</tr>
<tr>
<td>3.</td>
<td>Tripura</td>
<td>13-Pratapgarh (SC)</td>
</tr>
<tr>
<td>4.</td>
<td>Tripura</td>
<td>46-Surma (SC)</td>
</tr>
<tr>
<td>5.</td>
<td>Madhya Pradesh</td>
<td>227-Garth</td>
</tr>
<tr>
<td>6.</td>
<td>Tamil Nadu</td>
<td>11-Dr. Radhakrishnan Nagar</td>
</tr>
</tbody>
</table>
The Commission has decided to hold bye-elections to fill these vacancies as per the following schedule:

<p>| | | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Issue of Notification</td>
<td>03.06.2015 (Wednesday)</td>
</tr>
<tr>
<td>2.</td>
<td>Last Date of filing Nominations</td>
<td>10.06.2015 (Wednesday)</td>
</tr>
<tr>
<td>3.</td>
<td>Date of Scrutiny</td>
<td>11.06.2015 (Thursday)</td>
</tr>
<tr>
<td>4.</td>
<td>Date of Withdrawal of Candidature</td>
<td>13.06.2015 (Saturday)</td>
</tr>
<tr>
<td>5.</td>
<td>Date of Poll</td>
<td>27.06.2015 (Saturday)</td>
</tr>
<tr>
<td>6.</td>
<td>Date of Counting</td>
<td>30.06.2015 (Tuesday)</td>
</tr>
<tr>
<td>7.</td>
<td>Date of Completion of Election</td>
<td>02.07.2015 (Thursday)</td>
</tr>
<tr>
<td>8.</td>
<td>Hours of Poll</td>
<td>8:00 AM to 5:00 PM</td>
</tr>
</tbody>
</table>

**ELECTORAL ROLL**

The electoral rolls of these Assembly Constituencies have been revised with reference to 01.01.2015 as the qualifying date and have been finally published on 05.01.2015 in Meghalaya, 05.01.2015 in Kerala, 05.01.2015 in Tripura, 05.01.2015 in Madhya Pradesh, 05.01.2015 in Tamil Nadu.

**ELECTRONIC VOTING MACHINES (EVMs)**

The Commission has decided to use EVMs in the bye-elections in all the polling stations. Adequate numbers of EVMs have been made available and all steps have been taken to ensure that the polls are conducted smoothly with the help of these machines.

**IDENTIFICATION OF VOTERS**

The Commission has decided that the voter's identification shall be mandatory in the aforementioned bye-elections at the time of poll. Electoral Photo Identity Card (EPIC) shall be the main document of identification of a voter. However, in order to ensure that no voter is deprived of his/her franchise, if his/her name figures in the Electoral Rolls, separate instructions will be issued to allow additional documents for identification of voter at the time of poll in the said bye-elections.
**MODEL CODE OF CONDUCT**

The Model Code of Conduct shall come into force with immediate effect in the district(s) in which the whole or any part of the Assembly Constituency going for bye-election is included, subject to partial modification as issued vide Commission’s instruction No. 437/INST/2012/CC&BE, dated 26th April, 2012 (available on the Commission’s website). The Model Code of Conduct shall be applicable to all candidates, political parties and the State Governments concerned. The Model Code of Conduct shall also be applicable to the Union Government in respect of the above district(s) of the States concerned.

(Dhirendra Ojha)
Director